

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRAKO INFRA INDIA PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Trako Infra India Private Limited
2.	Date of incorporation of corporate debtor	09-July-2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2016PTC283425
5.	Address of the registered office and principal office (if any) of corporate debtor	705/706 EXIM LINK BUILDING MULUND GOREGAON LINK ROAD NAHUR WEST MUMBAI MH 400078 IN
6.	Insolvency commencement date in respect of corporate debtor	12-Dec-2019
7.	Estimated date of closure of insolvency resolution process	09-Jun-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev N Bhatia IBBI/IPA-001/IP-P01384/2018-19/12158
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> 304, Richa Industrial Estate, Off Link Road , Andheri West, Mumbai 400 053 <u>Email:</u> rajeevnbhatia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address:</u> 304, Richa Industrial Estate, Off Link Road , Andheri West, Mumbai 400 053 <u>Email:</u> trako.ibc@gmail.com
11.	Last date for submission of claims	26-Dec-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Trako Infra India Private Limited on 12th December, 2019 in CP (IB) No. 1737 / MB/ C-IV/ 2019.

The creditors of Trako Infra India Private Limited, are hereby called upon to submit their claims with proof on or before 26th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The submission of claims shall be made in accordance with Chapter IV of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

The claim with proof is to be submitted in the following specified Forms along with documentary proof in support of the claim:

Form B : Claim by Operational Creditors other than workman or employees

Form C : Claim by Financial Creditors

Form CA: Claim by Creditors in a Class

Form D : Claim by Workman or Employee

Form E : Claim by Authorised Representative of Workmen and Employees

Form F : Claim by Creditors other than Financial and Operational Creditors

(The above Forms may be downloaded from <https://ibbi.gov.in/home/downloads>)

Submission of false or misleading proofs of claim shall attract penalties



Rajeev Nandkeshore Bhatia
Interim Resolution Professional of
Trako Infra India Private Limited

Date : 16.12.2019

Place : Mumbai